NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 71/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES:

Essar Concessions India Limited

V/s.

M/s. Registrar of Companies, State of Maharashtra

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013

S. No. NAME DESIGNATION SIGNATURE

1) Mr. Vishal Phal Country of Prashaut Berrie

Advocates for Petitioner

2) Neelembri Company Insecutor

Aloco, Mumberi Neelembri

ORDER C.P. NO.71/252/NCLT/MB/MAH/2017

- 1. From the side of the Petitioner, the Learned Representative is present.
- 2. Since in this Petition, the Registrar of Companies, Maharashtra is made a party as a Respondent, therefore, from the said office one Officer of the ROC is present.
- 3. A copy of the Petition under consideration has already been served to the Respondent, seeking time to file Reply. Time is granted.

C.P. NO.71/252/NCLT/MB/MAH/2017

-2-

- 4. Since the Petition has been filed under the provisions of Section 252 of the Companies Act, 2013, therefore, the Respondent as Registrar of Companies, State of Maharashtra, is directed to file a Reply and related facts on or before 10.04.2017. A copy in advance to the other side. Thereafter, if any Rejoinder is required, the same can be filed by the Petitioner on or before 20.04.2017. A copy in advance to the other side.
- 5. The matter is now listed for hearing on **2nd May, 2017**. Date is duly communicated to both the sides.

Sd/-

Dated: 14.03.2017

60

Shri M.K. Shrawat Member (Judicial)